

(2019) 03 MAD CK 0133

Madras High Court

Case No: Writ Petition No. 18221 Of 2018

G. Adhiparasakthi

APPELLANT

Vs

State Of Tamil Nadu &
Others

RESPONDENT

Date of Decision: March 15, 2019

Acts Referred:

- Constitution Of India, 1950 - Article 14, 16, 16(1), 16(2)

Hon'ble Judges: S.M. Subramaniam, J

Bench: Single Bench

Advocate: A. Rajesh Kanna, A. Raja Perumal

Final Decision: Dismissed

Judgement